

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 794 of 2004

Jabalpur, this the 5th day of October, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Shri Krishna Tripathi, aged about  
29 yrs. S/o. S.B. Tripathi, R/o. 64/4B,  
Saket Nagar, Bhopal. ... Applicant

(By Advocate - Shri V. Tripathi on behalf of Shri S. Paul)

V e r s u s

1. Union of India, through it's  
Secretary, Ministry of Defence  
Production, New Delhi.
2. Union Public Service Commission,  
through it's Secretary, (Sangh Lok  
Seva Ayog), Dholepur House, Shahjahan  
Road, New Delhi - 110011.
3. The Chairman/Director General,  
Ordnance Factories Board, 10-A, S.K. Bose Marg,  
Molkata - 700001. ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has  
claimed the following main reliefs :

"(ii) set aside the order dated 19.3.2004 and  
command the respondents to appoint the applicant on to  
the post of Junior Works Manager and provide all  
consequential benefits to the applicant as if the  
aforesaid order is never passed.

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Command the respondents to decide the representation  
of the applicant contained in Annexure A-7 within a  
stipulated time as deemed fit by this Hon'ble Tribunal!

2. The brief facts of the case are that the applicant was  
selected for the post of Junior Works Manager (Prob.) (Mech.)  
a Group-B gazzeted post in Ordnance Factory, through Union  
Public Service Commission. The applicant was required to  
report for duty on 9th September, 2002 at Regional Director,  
Regional Training Institute, Medak, Yaddumailaram, Andhra  
Pradesh. But the applicant did not join<sup>2</sup> his duty as

required by the respondents. The applicant has stated that he was ill and due to his illness he could not join the duty. In the meantime the respondents have cancelled the offer of appointment vide their order dated 19th March, 2004. The applicant has submitted his representation to the respondent No. 1 on 16th August, 2004 (Annexure A-7). The respondents have not yet taken any decision on the same. Hence, this Original Application.

3. The learned counsel for the applicant states that he will be satisfied if the respondents are directed to consider and decide the said representation of the applicant in a time frame manner. Accordingly, we direct the respondents to consider the representation of the applicant dated 16th August, 2004 (Annexure A-7) and take a decision by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order and communicate the decision to the applicant. The applicant is also directed to send a copy of this order to the respondents immediately.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)  
Judicial Member

(M.P. Singh)  
Vice Chairman

पृष्ठसंख्या सं ओ/न्य...जबलपुर, दि.....

पतिलिपि भंगे दितः-

- (1) सचिव, उच्च न्यायालय एवं एडवोकेटजन, जबलपुर
- (2) सचिव, जिला न्यायालय, जबलपुर
- (3) सचिव, जिला न्यायालय, जबलपुर
- (4) सचिव, जिला न्यायालय, जबलपुर

S. Paul

जुवे रजिस्ट्रार

File no  
12-10-04